

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 116**  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

Stressed Asset Stabilization Fund (SASF)

.... Applicant/petitioner

Vs.

Jain Studio

.... Respondent

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code**

**Order delivered on 06.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Ms. Anju B. Gupta & Mr. Apoorva Gulati, Advs.

For the Respondent

Mr. Vivek Chib, Mr. Asif Ahmed, Ms. Mounika Donur &  
Mr. Vikhyat Oberoi, Advs.

**ORDER**

Ld. Counsel for the petitioner states that filing of rejoinder would be necessary. Despite the time granted for filing rejoinder the same has not been filed and further time is sought. Let the rejoinder be now filed within five days with a copy in advance to the counsel opposite which shall be subject to payment of Rs. 10,000/- as cost payable to the respondent.

List for arguments on 17.05.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**